

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.16
C.P. No. 39/BB/2024

IN THE MATTER OF:

Income Tax Department ... Petitioner
Vs.
ROC, Karnataka and Srushti Tech-Company Pvt. Ltd. ... Respondents

Order under Section 252 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ganesh R. Ghale
For the ROC : None

ORDER

1. Heard the Ld. Counsel for the Petitioner. None appeared for the ROC.
2. Ld. Counsel for the Petitioner has filed proof of service vide Dy.No.3211 dated 04.06.2024. The same is taken on record.
3. In compliance to order dated 22.03.2024, the ROC has filed its report vide Dy.No.3550 dated 20.06.2024. The same is taken on record. However, no reply/response has been filed by the Petitioner. Therefore, Ld. Counsel for the Petitioner is directed to file reply/response to the aforesaid report, within a period of one week, if any, after serving copy on the other side.
4. List the case on **20.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)